लोगों की बहुत बड़ी शिकायत है कि भाकाशवाणी की दृष्टि से हमें सुविधा नहीं मिलती, मैं मंत्री जी से जानाना चाहता हूं कि सरकार ने उस संबंध में क्या योजना बनाई है। ?

श्री क्सन्त साठे: मेरे पास तो ऐसी कोई शिकायत नहीं ग्राई हैं, ग्रगर मान-नीय सदस्य के पास कोई शिकायत हो तो वह मेरे पास भिजवायों, जरूर उस पर विचार करेंगे।

PROF. MADHU DANDAVATE: Is the hon. Minister aware of the fact that Konkini language is like a beautiful coloured rainbow? It is not at all one dialect. In Goa different dialects are spoken. From Goa, up to my constituency, Ratnagiri there are different dialects. Therefore, while having the Konkini programmes will you see to it that the various contours of the Konkini lanuguage are properly covered?

ग्रध्यक्ष महोदय: ग्राप रत्नागिरी का नाम लेकर फिर ग्रलफाजो मेंगो की याद दिला रहे हैं।

भी बसन्त साठे : यह ग्रयनी बात कह रहे हैं।

We will be very happy and it is our desire to be as colourful as the rainbow itself. We will definitely try to see how the various colours can be taken care of.

MR. SPEAKER: Question No. 599 — Mr. Ram Gopal Reddy. Absent. Question No. 600 — Mr. Chandrashekara Murthy. Absent. Mr. B.V. Desai — Absent.

माचार्य मगयान देव: मध्यक्ष महोदब, भाप इस विषय में सोंचें। माननीय सदस्य सवाल पूछते हैं भौर सदन में हाजिर नहीं रहते हैं। कितना बडा खर्च होता है गवर्नमेंट का ! MR. SPEAKER: Question No. 601 — Shri Phool Chand Verma. Absent. What a unanimous decision!

Question No. 602 — Mr. K. Lakkappa. Absent. Mr. H.N. Gowda.

Violation of companies act by M/s. Sudarsan Liners Ltd.

*602. SHRI H.N. GOWDA: SHRI K. LAKKAPPA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that M/s. Sudarsan Liners Limited, Madras is violating Companies law under Section 417 of the Companies Act;
- (b) If so, action contemplated by Government against this company; and
 - (c) if not, the reasons therefor?

THE MINISTER OF LAW, JUS-TICE AND COMPANY AFFAIRS: (SHRI P. SHIV SHANKAR) : (a) This company was found having defaulted in complaying with the requirements of Section 417 of the Companies Act, 1956 inasmuch as employees' security amounting to Rs. 3221/- was not deposited in a special account in the State Bank of India or in a Scheduled Bank or in the Post Office Savings Bank Account in terms of that section. However the default has since been made good on 20-6-80. When the said amount was deposited in a Sepcial account in Central Bank of India, Madras.

(b) and (c): Necessary action for the aforesaid default is under consideration.

SHRI H. N. GOWDA: Sir, I would like to know when this Sudarsan Liners Limited came into being and the value of the assets of this Company. Is it not a fact that the same persons who are on the Board of Management of the Sudarsan Chit Funds are on the Board of Management of the Sudarsan Liners Ltd.

SHRI P. SHIV SHANKAR: Sir. the Sudarsan Liners Limited was registered on 10th March 1976 in Madras with an authorised capital of Rs. 50 lakhs divided into 5 lakhs equity shares of Rs. 10/- each. agree that some of those on management of this concern are also on the management of the Sudarsan Chit Funds.

SHRI H.N. GOWDA: Sir, the Minister has admitted that the same persons are on the management of this Company. It is said that whatever money they got by cheating the public through Sudarsan Chit Funds, they are trying to invest here by making good all the money which they have got by Cheating the public. So, I would like to know whether the taking Government contemplate action to attach the properties of this Sudarsan Liners Ltd. by amending the law if need be, so that the public may be repaid the amounts.

SHRI P. SHIV SHANKAR No. So far as the question of Cheating by Sudarsan Chit Funds is concerned, Sir, we had undertaken an inspection within the meaning of Section 209A of the Companies Act. Some irregularities have come to the fore and action is being taken for the purpose of eliminating this complaint. Matters have also been brought to the notice of the Reserve Bank of India as also the Department of Economic Affairs.

On the question of what exact dimension this problem should take, this is a matter which would be considered in depth in consultation with the other Ministries concerned.

T.V. Centre at Guddapah

*604. SHRI K. OBUL REDDY: Will the Minister of INFORMA-TION AND BROADCASTING be pleased to state:

(a) whether there is a proposal for installation of a T.V. Centre at Cuddapah;

- (b) if not, whether Government propose considering such a proposal, in view of the fact that Cuddapah is Central place for Rayalaseema area and two neighbouring States of Karnataka and Tamil Nadu; and
- (c) whether Government propose taking up feasibility survey for installing the T.V. Centre at Cuddapah shortly?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMA-TION AND BROADCASTING (KUMARI KUMUD BEN JOSHI): (a) to (c). There is set up a T.V. proposa! to Centre at Cuddapah during the Sixth Plan period (1980-85) due to constraint in resources. The requirements of Cuddapah would be view while formulating in future plan for expansion of televi-

SHRI K. OBUL REDDY : Sir, the Minister has stated in his reply that due to constraint in resources, Cuddapah could not be considered for setting up a TV Centre in the Sixth Plan period. May I know from the hon. Minister whether nay other towns in the country have been selected for TV centres in the Sixth Plan period and the basis or the criterion on which they are selected and the names of the towns selected and whether it is considered that Cuddapah is of less importance than the towns selected?

SHRI VASANT SATHE: far as T.V. centres are concerned our first objective is to reach all the capital stations. Then we are also taking in our view areas of larger coverage of rural population. For that in the Plan subject to the constraint of resources it is proposed to set up four T.V. centres at Ahmedabad, Bangalore, Trivandrum and Gauhati and either relay centres at Kasauli, Murshidabad, Madurai, Kodaikanal, Asansol, Vijayawada, Cuttack, Panaji, Varanasi, during the Plan period 1980-85.

PROF. N.G. RANGA: What

about Hyderabad?